

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Manish**  
**FIR No: 311/2020**  
**PS New Ashok Nagar**  
**U/s 33 Delhi Excise Act & Sec. 482 IPC**

**20.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. S.K. Solanki, ld. Counsel for the applicant.

HC R.B. Tomar, from PS New Ashok Nagar

Reply is received from the IO.

Heard. Reply perused.

At request, bail application is adjourned.

IO is directed to file a fresh reply on the next date of hearing.

List this application for further consideration on 27.07.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/20.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Sushil**  
**FIR No: 311/2020**  
**PS New Ashok Nagar**  
**U/s 33 Delhi Excise Act & Sec. 482 IPC**

**20.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. S.K. Solanki, ld. Counsel for the applicant.

HC R.B. Tomar, from PS New Ashok Nagar

Reply is received from the IO.

Heard. Reply perused.

At request, bail application is adjourned.

IO is directed to file a fresh reply on the next date of hearing.

List this application for further consideration on 27.07.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/20.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Not Known  
FIR no. 012875/2020  
PS Preet Vihar**

**20.07.2020**

**An application for releasing the vehicle no. DL-3S-BX-8578 on superdari**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. V.P. Bhardwaj, Id. Counsel for the applicant through VC.  
Reply received from the IO.  
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 50,000/- (Rs. Fifty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 2 days from today.

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Date: 2020.07.20  
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**ACMM (EAST)/KKD/20.07.2020**

**E FIR No. ED-EN-000242/2020**  
**PS Pandav Nagar**  
**State Vs Not known**

**20.07.2020**

**Through Video conferencing.**

**Ld. P.O is on leave.**

**An application for release of mobile (Make Samsung J-7 Max) on superdari.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Applicant Anshul Jaiswal in person through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.10,000/- (Rs. Ten thousand only) to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Applicant is directed to file the original applications along with documents in court within 2 days from today.

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**Duty MM (EAST)/KKD/20.07.2020**

**FIR No. 296/2020**

**PS Pandav Nagar**

**20.07.2020**

**Through Video conferencing**

**An application for release of mobile (Make Samsung A-30) on superdari.**

**Ld. P.O is on leave.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Applicant Dimple Swami in person through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.10,000/- (Rs. Ten thousand only) to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Applicant is directed to file the original applications along with documents in court within 2 days from today.

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**(DINESH KUMAR)**  
**Duty MM (EAST)/KKD/20.07.2020**

**IN THE COURT OF DUTY MM-EAST KKD DELHI**

**FIR No: 184/2017  
PS Kalyanpuri  
State Vs. Krishna Tomar @ Krashan @ Golu  
U/s 420/34 IPC**

**20.07.2020**

**Through Video conferencing**

**Interim Bail application of accused Krishna Tomar @ Krashan @ Golu u/s 437 Cr.P.C.  
Ld. PO is on leave.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Sh. Rajiv Pratap Singh, Ld. Counsel for applicant/accused through VC.

IO SI Amit Chaudhary through VC.

Application has been moved by the applicant / accused seeking interim bail under Section 437 Cr.P.C in view of guidelines issued by HPC of Hon'ble High Court of Delhi.

It has been argued by Ld. Counsel for accused/applicant that the applicant/accused is an innocent person and he is in JC since 17.02.2020 and has already undergone in JC for about five month. No purpose would be served by keeping him behind the bars. His custody is not required for further investigation. The accused/ applicant is ready to furnish reliable and sound surety to the satisfaction of the Court. He undertakes not to temper with the evidence or jump the bail if the bail is granted by this Court. Hence, it is prayed that

the accused/applicant may be granted interim bail.

Learned APP has opposed the application. It has been argued that allegations against the accused are serious in nature. He might run away if he is released on bail. He might influence the witnesses. He might destroy the evidence. Ld. APP has further argued that the bail application of accused was dismissed by Ld. ASJ on 13.07.2020 and there is no change in circumstances after dismissal of the said bail application. This fact was not even mentioned in the present bail application. Thus a material fact was concealed from the Court. Hence, it is prayed that the application may be dismissed.

I have heard the rival submissions and perused the material available on record.

The allegations against the accused as mentioned in the chargesheet are that he had cheated the complainant by changing his ATM card and withdrew an amount of Rs.9,66,243/-. The accused was arrested on the basis of his disclosure statement. However, he had refused to participate in the TIP proceedings and therefore the present chargesheet has been filed against the accused. No doubt the allegations against the accused are serious in nature. A presumption against the accused has to be drawn at this stage as he had refused to participate in TIP proceedings. In the present application, applicant has prayed for interim bail as per the guidelines issued by high powered committee of Hon'ble Delhi High Court. However it is note worthy that the guidelines had been issued on

18.05.2020 and bail application of the accused had been dismissed by Ld. ASJ on 13.07.2020. Thus, the guidelines were in existence at the time when the bail application of accused was dismissed by Ld. ASJ. There is no change in circumstances after dismissal of the said application. Hence the present application for interim bail is without merits. It is, therefore, dismissed and disposed off accordingly.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Copy of the order be also sent to the jail superintendent.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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**(DINESH KUMAR)**  
**DUTY MM (EAST)/KKD/20.07.2020**

**Ragini Tiwari vs. SHO/IO**  
**FIR no. 0242/2020**  
**PS Mandawali**

**20.07.2020**

**Ld. P.O is on leave today.**

**Application for calling Status report**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Ms. Eshu Chaudhary, Id. Counsel for the applicant  
through VC.

Status report received from the IO.

Ld. Counsel for the applicant submits that IO has not done  
any investigation in the present case.

It has been informed that IO is found corona positive and  
is home quarantine at present.

In these circumstances, the matter is adjourned.

**Further status report be called from the IO** for next  
date of hearing.

List this application for consideration on 06.08.2020.

Copy of this order be sent to the IO/SHO concerned for  
necessary compliance.

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**(DINESH KUMAR)**  
**Duty MM (EAST)/KKD/20.07.2020**

**State vs. Bharat Verma**  
**FIR no. 112/2019**  
**PS Pandav Nagar**

**20.07.2020**

**Ld. P.O is on leave today.**

**Application for release of RC of vehicle no. HR-26-DH-0522**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Ms. Neha Singh, Id. Counsel for the applicant  
through VC.

Reply received from the IO.

Submissions heard. Reply perused.

Considering the submissions of Id. Counsel for the applicant, it is directed that RC of the aforesaid vehicle be released to the owner/rightful claimant for a period of Four months on superdari. It is further directed that superdar shall deposit the RC in the court after expiry of period of two months.

Applicant stands disposed of.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Applicant is directed to file the original applications along with documents in court within 2 days from today.

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**(DINESH KUMAR)**  
**Duty MM (EAST)/KKD/20.07.2020**

**State vs. Pawan**  
**FIR No: 274/2020**  
**PS Kalyan Puri**  
**U/s 25/54/59 Arms Act**

**Ld. P.O is on leave today.**  
**20.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Ld. APP for the State through VC.  
Sh. Tribhuwen Kr. Kaushik, ld. Counsel for the applicant/  
accused through VC.  
Reply has already been received from the IO.  
Accused is stated to be in JC.  
Submissions on bail application heard.  
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 05.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 05.07.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the

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age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**Duty MM (EAST)/KKD/20.07.2020**

**State vs. Wasim**  
**FIR No: 000280/2020**  
**PS Pandav Nagar**  
**U/s 379/411 IPC**

**Ld. P.O is on leave today.**  
**20.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/  
accused through VC.

Reply has already been received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the

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age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**Duty MM (EAST)/KKD/20.07.2020**

**State vs. Wasim**  
**FIR No: 000371/2020**  
**PS Pandav Nagar**  
**U/s 379/411 IPC**  
**20.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

**Ld. P.O is on leave.**

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, Id. Counsel for the applicant/  
accused through VC.

Reply has already been received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the

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age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**Duty MM (EAST)/KKD/20.07.2020**